

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Jammu)

Subject: Designation of a person or an institution to deal with applications filed under Section 11(6) of the Arbitration and Conciliation Act, 1996.

ORDER

No: 1324.

Dated: 27-01-2020

In supersession of all previous orders on the subject captioned above, it is hereby directed that requests under Section 11(6) of the Arbitration and Conciliation Act, 1996 be placed before Hon'ble the Chief Justice.

By Order.


(Sanjay Dhar)
Registrar General

No: 34405-414/GS

Dated: 27-01-2020

Copy of above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr. Justice _____
..... for information of Their Lordships.
3. Registrar Vigilance, High Court of Jammu and Kashmir, Jammu for information.
4. Registrar Judicial, High Court of J&K, Jammu/Srinagar
..... for information and necessary action.
5. Registrar Computers, High Court of J&K, for uploading the same on the official website of the High Court for information of one and all.


Registrar General